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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO. 281 OF 1994.
Cuttack, this the 11th day of March, 2002.


Basant Kumar Subudhi. ... Applicant.

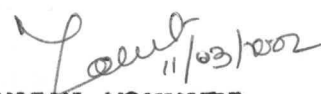
- Vrs. -

Union of India & Others. ... Respondents.

FOR INSTRUCTIONS

1. whether it be referred to the reporters or not? No
2. whether it be circulated to all the Benches of the Central Administrative Tribunal or not? No


(M. P. SINGH)
MEMBER (ADMN.)


(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO. 281 OF 1994.
Cuttack, this the 11th day of March, 2002.

C O R A M:-

THE HONOURABLE MR. M. P. SINGH, MEMBER (ADMN.)

A N D

THE HONOURABLE MR. MANORANJAN MOHANTY, MEMBER (JUDL.).

...

Basant Kumar Subudhi,
Casual Labourer on daily wage basis,
Office of the Asst. Engineer, Postal Civil
Sub-Division, G.P.O. Building,
BERHAMPUR-760 001.

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APPLICANT.

By legal practitioner: M/s. Ganeswar Rath,
S.N. Mishra,
Advocate.

-Versus-

1. Union of India represented by its
Secretary, Communication, 20, Ashoka Road,
Dak Bhawan, New Delhi-
2. Executive Engineer, Postal Civil Division,
Cuttack, At/Po/Dist. Cuttack.
3. Asst. Engineer, Postal Civil Sub Division,
G.P.O. Building, Berhampur-1.
4. Superintending Engineer, Telecom Civil Circle,
Telecom Administrative Building, 3rd Floor,
Unit-IX, Bhubaneswar-751 007.

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RESPONDENTS.

By legal practitioner: Mr. S. B. Jena,
Addl. Standing Counsel (Central).

O R D E R
(ORAL)

MR. MANORANJAN MOHANTY, MEMBER (JUDICIAL) :

Applicant, a Casual labourer in Postal Department,
filed this Original Application to get temporary status/
regularisation in permanent establishment. The Advocate



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for the Applicant produces before us a letter from the Superintending Engineer, Postal Civil Circle, Patna addressed to the Executive Engineer of Postal Civil Division, Cuttack on 24th July, 1998. In this letter, the Superintending Engineer, suggested to grant temporary status to the Applicant. It is not known as to whether, temporary status has been granted as yet, or not. Neither the Advocate for the Applicant, nor the Learned Additional Standing Counsel Mr. Jena, are ~~not~~ in a position to state as to whether temporary status has already been given to the Applicant or not as yet.

2. In the aforesaid premises, without granting any further time to the either parties, we direct the Respondents to grant temporary status to the Applicant, if it has not yet been granted and to give him the consequential benefits arising out of the temporary status. Upon giving temporary status to the Applicant, the Respondents should also consider his case for giving him regularisation in Gr.D post after following due formalities.

3. The Original Application is accordingly allowed. There shall be no order as to costs.


(M. P. SINGH)
MEMBER (ADMN.)


(MANORANJAN MOHANTY) 11/03/2002
MEMBER (JUDICIAL)

KNM/CM.